

Notifications under Banking Companies (Acquisition and Transfer of undertaking Act, 1970)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): Sir, I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:-
 - (i) The Allahabad Bank (Officers') Service (Amendment) Regulations, 1990 published in Notification No. Legal/3/90 in Gazette of India dated the 21st July, 1990.
 - (ii) The Syndicate Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 1991 published in Notification No. 319/S/0090/PD:IRD(O) in Gazette of India dated the 25th May, 1991.
 - (iii) The Central Bank of India (Officers') Service (Amendments) Regulations, 1990 published in Notification No. CO/PRS/IRP/91-92-270 in Gazette of India dated the 6th May, 1991.
 - (iv) Notification No. WIE/IIMISE/91 published in Gazette of India dated the 25th May, 1991 containing amendments to the Punjab National Bank (Officers') Service Regulations, 1979. [Placed in Library. See No. LT - 1550/92]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development

for the year 1990-91 along with Audited Accounts.

- (ii) A copy of the Note (Hindi and English versions) reviewing the working of the National Bank for Agriculture and rural Development for the year 1990-91.

- (3) A statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT - 1551/92]

Notification Under Export (Quality Control and Inspection) Act, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): I beg to lay on the Table a copy of the Export (Quality Control and Inspection) (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. S.Q. 2560 in Gazette of India dated the 12th October, 1991 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library. See No LT - 1552/92]

13.17 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report to message received from the Secretary - General of Rajya Sabha:-

"In accordance with the provisions of rule 111 of the Rules of Procedure and conduct of Business in the Rajya Sabha. I am directed to enclose a copy of the Representation of the people (Amendment) Bill, 1992, which has been passed by the Rajya Sabha, at its sitting held on the 11th March, 1992."